

इनके प्रतिरिक्त सम्मेलन में राज्य समाज कल्याण सलाहकार बोर्डों और भविष्य में शुरू किये जाने वाले नये कार्यक्रमों के निर्देशनों के बारे में भी विचार-विमर्श किया गया था। सम्मेलन ने कुछ सिफारिशों और सुझाव दिये थे, सभा पटल पर रखे गये विवरण में रख दिये गए हैं। [प्रन्थालय में रख दिया गया। देखिये संख्या LT.—2899/70]

मुख्य लाइनों पर डिलक्स गाड़ियों का चलना और उनमें संसद् सदस्यों के लिए सीटों का कोटा

3273. श्री रामावतार शास्त्री : क्या रेलवे मन्त्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ संसद् सदस्यों ने भूतपूर्व रेलवे मन्त्री को पत्र लिखकर निवेदन किया था कि मुख्य लाइनों पर चलने वाली डिलक्स गाड़ियों को सप्ताह में दो बार चलाया जाना चाहिए और उनमें संसद् सदस्यों के लिए सीटों का कोटा नियत किया जाना चाहिए ;

(ख) क्या सरकार ने उपर्युक्त पत्र में उल्लिखित मामले के बारे में विचार किया है ; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

रेलवे मन्त्री (श्री नन्दा) : (क) जी हां।

(ख) जी हां।

(ग) 1-4-69 से पहले, हवड़ा और नई दिल्ली के बीच वातानुकूल एक्सप्रेस के तीनों फेरे कम दूरी वाले और परिचालन की दृष्टि से अधिक सुविधाजनक रास्ते से अर्थात् पूर्व रेलवे में ग्रेड कांड और उत्तर रेलवे में मिर्जापुर के रास्ते से लगाये जाते थे। जनता की लगातार मांग के फलस्वरूप, 1-4-1969 से इनमें से एक फेरा पटना के रास्ते और 1-10-1969 से बाकी के दो फेरे जंबई/वाराणसी के रास्ते

लगाने लगे हैं, जिसकी बजह से हवड़ा में रैक के अनुरक्षण के लिए बहुत ही कम समय मिलता है। यदि एक और फेरा बदल कर पटना के रास्ते किया गया तो अनुरक्षण के लिए उपलब्ध वर्तमान न्यूनतम समय और घट जायेगा। इसके अलावा, इस रास्ते चलायी जाने वाली गाड़ी के लिए सप्ताह के दिनों में हवड़ा में प्लेटफार्म उपलब्ध न होने के कारण भी इस प्रस्ताव को स्वीकार करना कठिन है।

इस गाड़ी में पहले दर्ज का एक ही डिब्बा लगता है। उसमें उपलब्ध स्थान बहुत सीमित होने के कारण, संसद् सदस्यों के लिए अलग से एक निर्दिष्ट कोटा निर्धारित करना व्यावहारिक नहीं है। फिर भी, संसद् सदस्यों की आवश्यकताओं को पूरा करने के उद्देश्य से संसद् भवन रेलवेबुकिंग और आरक्षण कार्यालय के लिए 82/104 डाउन गाड़ियों में वातानुकूल कुर्सीयान में 2 सीटों और तीसरे दर्जे के 3-टायर और 2-टायर शयन-यानों में चार-चार शायिकाओं का अलग कोटा निर्धारित कर दिया गया है।

Classification of Industrial Units and Capital Investment therein

3274. SHRI JYOTIRMOY BASU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the method of classification of various industrial units as large scale, medium scale and small-scale industrial units by Government ;

(b) the number of the large-scale, medium scale and small-scale industrial units in India State-wise and year-wise, from 1966-67 to 1968-69 as per Government classification ;

(c) the total capital investment in the large scale, medium scale, and small-scale industrial units in India, State-wise and year-wise, during the same period ;

(d) whether it is a fact that a large number of industrial units under the control of some selected big business houses like Tatas, Birlas Goenkas, Shahu Jains and

others, have less than Rs. 7.5 lakhs of capital investment ; and

(e) if so, whether these industrial units also fall under the category of small-scale units ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) According to the modified Industrial Licensing Policy announced on 18th February, 1970, small-scale units continue to be those having investment in plant and machinery of not more than Rs. 7.5 lakhs. As for medium scale and large scale units, no really hard and fast line of distinction can be drawn as this would, in many cases, depend on the nature of industry. However under the modified licensing policy, considerable relaxations have been announced in respect of industrial units having fixed assets up to Rs. 1 crore. While such units would be in the medium-scale sector, this sector would also cover certain industries with investments above Rs. 1 crore and up to Rs. 5 crores. Individual investment prepositions of above Rs. 5 crores have been defined in the modified Industrial Licensing Policy as being in the 'heavy investment' sector and would invariably be deemed to be large-scale units.

(b) and (c). In the light of the above recently-revised classification, information would be collected and placed on the Table of the House.

(d) While a number of companies considered to be belonging to or controlled by the Larger Industrial Houses, as defined by the Industrial Licensing Policy Inquiry Committee, have capital investments of less than Rs. 7.5 lakhs, many of these units are not manufacturing concerns. A detailed assessment is being made of such manufacturing units as have investment in plant and machinery below Rs. 7.5 lakhs and are, at the same time, companies belonging to or controlled by the Larger Industrial Houses as defined by the Industrial Licensing Policy Inquiry Committee.

(e) Certain criteria are applied to distinguish between independent small-scale units and those set up with the assistance of large-scale manufacturing companies and undertakings. These criteria are :

- (i) where the unit is a subsidiary or associate of a company which does

not come within the definition of a small scale industry ;

- (ii) where a sizeable portion of the capital of the unit is held by one or more firms which do not come within the definition of a small scale unit ;
- (iii) where the financial statement of the unit reveals considerable interlocking of capital and loan funds between one or more concerns under the same management and where the loans finance only these transactions but not production of the units ; or
- (iv) where an advance has been guaranteed to the units by big industrial units or persons possessing large means.

The industrial units in the latter category and which attract the above criteria are not entitled to any special assistance under the small-scale industries programme.

Industrial Survey of Areas around Haldia Port

327. SHRI JYOTIRMOY BASU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government made any survey of the industrial potentiality of the areas in and around the proposed subsidiary port at Haldia in West Bengal ;

(b) if so, which industries, large and small, can grow in these areas ;

(c) whether Government have any plan, both short term and long term, to develop Haldia region as a major industrial centre ;

(d) if so, the highlights of that plan ; and

(e) if not, whether Government propose to take necessary steps to draw up such plan ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). The Government of India have not made any survey of the industrial potentiality of the areas in and around the proposed port at Haldia. The Government of West Bengal has, however, proposed the development of an industrial